

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 27/82-ALC4/2011 MEETING DATE : 04.10.2011

The Meeting No.26/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 27.09.2011 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Dr. Nitin Kr. Jain, Scientist D, Department of Bio-technology
2. Shri V.K. Tyagi, Dy.I.A, Department of Pharmaceuticals
3. Shri S.S. Bose, Sr. D.O., DIPP
4. Shri Pramod Bharti, Asstt. Director, DC(MSME)
5. Shri Jasbir Singh, Consultant, Department of C&PC
6. Shri D.N. Mathur, Pharmexcil
7. Shri D. Dwarkanath, Dy. DGFT
8. Shri Shyam Lal, FTDO

At the outset, minutes of Norms Committee Meeting No.26/82 dated 27.09.2011 were ratified by the Committee.

Case No.B-295	M/S Vasudha Pharma Ltd.
Norms Committee Meeting No.27/AM12	F.No.01/82/162/01209/AM09/DES-III
Meeting Date:04.10.2011	RA F.No.09/24/040/00333/AM09
Adv.lic.No.0910036193 dated 04.12.2008	
Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to amend the description of export product to read as "2(n-Butyl)-4-Chloro-5-Formyl Imidazole OR 2-Butyl-4-Chloro-5-Formyl Imidazole OR 2-N-Butyl-4(5)-Chloro-1H-Imidazole-5(4)-Carboxaldehyde" without any other change in the earlier decision of NC.	
RA concerned may take further necessary action as per above decision of NC.	

Case No.B-296	M/S Shree Ganesh Remedies Pvt. Ltd.
Norms Committee Meeting No.27/AM12	F.No.01/83/050/00147/AM08/DES-III
Meeting Date:04.10.2011	RA F.No.03/95/040/00053/AM08
Adv.lic.No.0310427271 dated 19.04.2007	
Committee considered case as per agenda and observed that the norms has already been fixed correctly on the basis of comparison data of other firms and there is no justification for enhancement in the quantity of inputs. It was, therefore, decided to reject the case.	

Case No.B-297	M/S Yasho Industries Pvt. Ltd.
Norms Committee Meeting No.27/AM12	F.No.01/83/050/00934/AM08/DES-III
Meeting Date:04.10.2011	RA F.No.03/95/040/00419/AM08

Adv.lic.No.0310438028 dated 01.08.2007

Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/120/2007/Ch.II dated 15.07.08 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dimethyl Diphenyl Thiuram Disulphide (MPTD)	1 Kg.	1.	N-Methyl Aniline	0.651 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-298

M/S Jubilant Lifesciences Ltd.

Norms Committee Meeting No.27/AM12

F.No.01/82/050/01377/AM11/DES-III

Meeting Date:04.10.2011

RA F.No.05/24/040/00267/AM11

Adv.lic.No.0510280721 dated 30.12.2010

Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Donepezil Tablets 5 mg	2519110 Nos.	1.	Donepezil Hcl 1H(US)	14.250 kg
Denepezil Tablets 10 mg	8863150 Nos.	1.	Donepezil Hcl 1H(US)	101.930 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-299

M/S Kaivals Chemicals P. Ltd.

Norms Committee Meeting No.27/AM12

F.No.01/83/050/01383/AM08/DES-III

Meeting Date:04.10.2011

RA F.No.34/24/040/00157/AM08

Adv.lic.No.3410019869 dated 18.10.2007

Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
L(-)Di-Para-Toluoyl Tartaric Acid	1 kg	1.	Para Toluic Acid (PTA) Cas No.99-94-5	1.400 kg
		2.	L+Tartaric Acid (LTA) Cas No.87-69-4	0.530 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.B-300	M/S Kaivals Chemicals P. Ltd.			
Norms Committee Meeting No.27/AM12	F.No.01/83/050/00733/AM08/DES-III			
Meeting Date:04.10.2011	RA F.No.34/24/040/00073/AM08			
Adv.lic.No.3410019192 dated 13.07.2007				
Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
L(-)Di-Para-Toluoyl Tartaric Acid	1 kg	1.	Para Toluic Acid (PTA) Cas No.99-94-5	1.400 kg
		2.	L+Tartaric Acid (LTA) Cas No.87-69-4	0.530 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-301	M/S Gujarat Organics Ltd.			
Norms Committee Meeting No.27/AM12	F.No.01/82/050/01195/AM11/DES-III			
Meeting Date:04.10.2011	RA F.No.03/94/040/00800/AM11			
Adv.lic.No.0310604028 dated 01.12.2010				
Committee considered case as per agenda and in light of production and consumption data certified by Central Excise Authority and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Para Iso Propoxy Ethyl Benzoate	1 kg	1.	Para Hydroxy Benzoic Acid	1.01 kg
		2.	Iso Propyl Bromide	1.254 kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.B-302	M/S Arch Pharmalabs Ltd.
Norms Committee Meeting No.27/AM12	F.No.01/82/050/00870/AM09/DES-III
Meeting Date:04.10.2011	RA F.No.03/94/040/00393/AM09
Adv.lic.No.0310481979 dated 08.08.2008	
Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.	

Case No.B-303	M/S Vetindia Pharmaceuticals Ltd.			
Norms Committee Meeting No.27/AM12	F.No.01/82/162/00588/AM11/DES-III			
Meeting Date:04.10.2011				

Committee considered case as per agenda and observed that the firm was called for personal hearing, but nobody has come. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 01.11.2011. It was also decided to remind DCGI to furnish their comments in the matter. Accordingly, case was deferred for 01.11.2011

Case No.B-304	M/S Nirayu Pvt. Ltd.
Norms Committee Meeting No.27/AM12	F.No.01/82/162/00483/AM12/DES-III
Meeting Date:04.10.2011	RA F.No.34/80/040/00189/AM01
Adv.lic.No.3410000586 dated 17.08.2000	
Committee considered case as per agenda and observed that the advance authorization is quite old issued on 17.08.2010 and neither the firm nor RA has reminded this office for fixation of norms. It was, therefore, decided to call for a detailed report in the matter from Jt. DGFT, Vadodara and also to call the firm for personal hearing on 01.11.2011. Accordingly, case was deferred for 01.11.2011.	

Case No.B-305	M/S Shilpa Medicare Ltd.
Norms Committee Meeting No.27/AM12	F.No.01/82/050/00800/AM04/DES-III
Meeting Date:04.10.2011	RA F.No.07/24/040/00231/AM04
Adv.lic.No.0710023074 dated 05.08.2003	
Committee considered case as per agenda and observed that the advance authorization is quite old issued on 05.08.2003 and the firm has made representation for deletion of pre-import condition after a period of 8 years. It was, therefore, decided to call for a detailed report in the matter from Jt. DGFT, Bangalore. It was also decided to call for the reasons for making representation after 8 years from the firm and also status of imports and exports made so far against the advance authorization. Accordingly, case was deferred for 01.11.2011.	

Case No.C-37	M/S Emami Ltd.
Norms Committee Meeting No.27/AM12	F.No.01/82/162/00638/AM11/DES-III
Meeting Date:04.10.2011	
Committee considered case as per agenda and observed that DC(MSME) had called for technical information from the firm, but the same have not been received and SION can not be fixed in absence of required technical information. It was, therefore, decided to reject the same.	

1	Case No.:6/15/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00446/AM12/	RLA File :31/24/040/00094/AM10/	Lic.No/Date:3110039723 26.08.2009	Defer Date:18.10.2011
	Decision :Committee decided to defer case for 18.10.2011 for comments of Department of Pharmaceuticals.			

2	Case No.:62/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00096/AM11/	RLA File :09/24/040/00321/AM10/	Lic.No/Date:0910040280 16.12.2009	Defer Date:25.10.2011
Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Ezetimibe. Accordingly, case was deferred for 25.10.2011.				

3	Case No.:84/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00118/AM11/	RLA File :22/24/040/00047/AM10/	Lic.No/Date:2210009594 19.01.2010	Defer Date:01.11.2011
Decision :Committee considered case as per agenda and decided to call the firm for personal hearing on 01.11.2011 alongwith production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 01.11.2011.				

4	Case No.:17/48/82-ALC4/2009	Party Name:AMOLI ORGANICS PVT. LTD.,	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved
	HQ File :01/82/050/01080/AM10/	RLA File :03/94/040/00025/AM10/	Lic.No/Date:0310558999 08.02.2010	
Decision :Committee considered case as per agenda and observed that the firm has informed vide E-Mail dated 04.10.2011 that they have not utilized the advance authorization and are going to surrender the same to RA. It was, therefore, decided to close the case.				

5	Case No.:17/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01171/AM10/	RLA File :05/24/040/00486/AM10/	Lic.No/Date:0510259472 25.02.2010	Defer Date:01.11.2011
Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.				

6	Case No.:28/50/82-ALC4/2009	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved																
	HQ File :01/82/050/01182/AM10/	RLA File :09/24/040/00446/AM10/	Lic.No/Date:0910041147 03.03.2010																	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/213/10-PI(Norms) dated 12.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-																				
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Escitalopram Oxalate</td><td rowspan="3">1 Kg.</td><td>1.</td><td>1-Bromo-4-Flurobenzene</td><td>3.16 kg</td></tr> <tr> <td>2.</td><td>1-Bromo-3-Chloropropane</td><td>4.20 kg</td></tr> <tr> <td>3.</td><td>5-Cyanophthalide</td><td>3.07 kg</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Escitalopram Oxalate	1 Kg.	1.	1-Bromo-4-Flurobenzene	3.16 kg	2.	1-Bromo-3-Chloropropane	4.20 kg	3.	5-Cyanophthalide	3.07 kg
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																
Escitalopram Oxalate	1 Kg.	1.	1-Bromo-4-Flurobenzene	3.16 kg																
		2.	1-Bromo-3-Chloropropane	4.20 kg																
		3.	5-Cyanophthalide	3.07 kg																

		4.	Tetra Hydrofuran	12.35 kg
		5.	Acetic Acid	8.45 kg
		6.	Iso Propyl Alcohol	7.40 kg
		7.	Methylene Dichloride	3.2 kg
		8.	Acetone	1.14 kg
		9.	Toluene	12.55 kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:52/9/82-ALC4/2010	Party Name:GRANULES INDIA LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved	
HQ File :01/82/050/00267/AM11/	RLA File :09/24/040/00495/AM10/	Lic.No/Date:0910041156 03.03.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 20/82 meeting held on 23.08.2006 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Compresso Cortim 90 (Sulfamethoxazole and Trimethoprim Granules DC)	1 Kg.	1.	Sulfamethoxazole	0.750 kg
		2.	Trimethoprim	0.150 kg
		3.	Pregelatinished Starch	0.043 kg
		4.	Croscarmellose Sodium	0.040 kg
		5.	Povidone K-30	0.006 kg
		6.	Sodium Lauryl Sulfate	0.001 kg
		7.	Stearic Acid	0.010 kg
RA concerned may take further necessary action as per above decision of NC.				

8	Case No.:71/15/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00508/AM11/	RLA File :22/24/040/00010/AM11/	Lic.No/Date:2210010065 14.06.2010	Defer Date:01.11.2011
	Decision :Committee decided to call from the firm production and consumption data certified by Central Excise Authority. Accordingly, case was deferred for 01.11.2011.			

9	Case No.:20/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00457/AM11/	RLA File :07/24/040/00072/AM11/	Lic.No/Date:0710072323 18.06.2010	Defer Date:18.10.2011
	Decision :Committee decided to call the firm for personal hearing on 18.10.2011. Accordingly, case was deferred for 18.10.2011.			

10	Case No.:5/15/82-ALC4/2010		Party Name:SHODHANA LABORATORIES		Meet No/Date:27/82-ALC4/2011		Status:Case	
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		LTD	04.10.2011	Approved
	HQ File :01/82/050/00442/AM11/	RLA File :09/24/040/00113/AM11/	Lic.No/Date:0910042470 25.06.2010	
Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Exp. Qty.	SI.No.	Import items
	L-Prolinamide	1 Kg.	1.	L-Proline (Or)-2-Pyrrolidine Carboxylic Acid
				Qty. allowed
				1.50 kg
RA concerned may take further necessary action as per above decision of NC.				

11	Case No.:2/43/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01465/AM11/	RLA File :09/24/040/00090/AM11/	Lic.No/Date:0910042511 25.06.2010	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Ezetimibe. Accordingly, case was deferred for 25.10.2011.			

12	Case No.:12/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00449/AM11/	RLA File :07/24/040/00099/AM11/	Lic.No/Date:0710072561 29.06.2010	Defer Date:18.10.2011
	Decision : Committee decided to call the firm for personal hearing on 18.10.2011. Accordingly, case was deferred for 18.10.2011.			

13	Case No.:3/28/82-ALC4/2010	Party Name:FORACE POLYMERS (P) LTD.	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved
	HQ File :01/82/050/00885/AM11/	RLA File :05/23/040/00111/AM11/	Lic.No/Date:0510269207 28.07.2010	
	Decision :Withdrawn as the case has already been approved by NC in 23/82 meeting held on 06.09.2011.			

14	Case No.:17/39/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01098/AM11/	RLA File :09/24/040/00151/AM11/	Lic.No/Date:0910043227 24.08.2010	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on 25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Ezetimibe. Accordingly, case was deferred for 25.10.2011.			

15	Case No.:9/24/82-ALC4/2010	Party Name:RAMPEX LABS PVT. LTD.	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00809/AM11/	RLA File :09/24/040/00194/AM11/	Lic.No/Date:0910043391 07.09.2010	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of C&PC.			

16	Case No.:3/31/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00928/AM11/	RLA File :02/24/040/00119/AM11/	Lic.No/Date:0210149202 12.10.2010	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of DC(MSME)			

17	Case No.:116/40/82-ALC4/2010	Party Name:DSM ANTI-INFECTIVES INDIA LTD	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01315/AM11/	RLA File :22/24/040/00017/AM10/	Lic.No/Date:2210010540 19.10.2010	Defer Date:11.10.2011
	Decision :Committee decided to call the firm for personal hearing on 11.10.2011. Accordingly, case was deferred for 11.10.2011.			

18	Case No.:63/40/82-ALC4/2010	Party Name:EMAMI LIMITED,	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01262/AM11/	RLA File :02/24/040/00120/AM11/	Lic.No/Date:0210149565 25.10.2010	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of DC(MSME).			

19	Case No.:91/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01172/AM11/	RLA File :05/23/040/00176/AM11/	Lic.No/Date:0510278093 29.11.2010	Defer Date:01.11.2011
	Decision :Committee decided to call the firm alongwith production and consumption data certified by Central Excise Authority on 01.11.2011. Accordingly, case was deferred for 01.11.2011.			

20	Case No.:93/39/82-ALC4/2010	Party Name:FRESENIUS KABI ONCOLOGY LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01174/AM11/	RLA File :05/23/040/00175/AM11/	Lic.No/Date:0510278092 29.11.2010	Defer Date:01.11.2011
	Decision : Committee decided to call the firm alongwith production and consumption data certified by Central Excise Authority on 01.11.2011. Accordingly, case was deferred for 01.11.2011.			

21	Case No.:19/51/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01736/AM11/	RLA File :09/24/040/00372/AM11/	Lic.No/Date:0910044623 09.12.2010	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

22	Case No.:13/7/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00179/AM12/	RLA File :09/24/040/00385/AM11/	Lic.No/Date:0910044627 10.12.2010	Defer Date:01.11.2011
	Decision :Committee decided to call from the firm copy of Master Batch Formula certified by Quality Control Incharge and copy of Drug Manufacturing Licence. Accordingly, case was deferred for 01.11.2011.			

23	Case No.:149/40/82-ALC4/2010	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01348/AM11/	RLA File :04/24/040/00252/AM11/	Lic.No/Date:0410120021 22.12.2010	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

24	Case No.:28/43/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01491/AM11/	RLA File :03/94/040/00850/AM11/	Lic.No/Date:0310607789 24.12.2010	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

25	Case No.:10/46/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01565/AM11/	RLA File :09/24/040/00427/AM11/	Lic.No/Date:0910044877 24.12.2010	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

26	Case No.:14/51/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01731/AM11/	RLA File :03/95/040/00694/AM11/	Lic.No/Date:0310609837 06.01.2011	Defer Date:01.11.2011
	Decision : Committee decided to call from the firm copy of Master Batch Formula certified by Quality Control Incharge and copy of Drug Manufacturing Licence. Accordingly, case was deferred for 01.11.2011.			

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Case No.:22/6/82-ALC4/2011	Party Name:HERBOCHEM	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved	
HQ File :01/82/050/00140/AM12/	RLA File :09/24/040/00469/AM11/	Lic.No/Date:0910045206 19.01.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(4)/Chem/2010 dated 04.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Extract Ipecacuanha (Ipecac Conc.having 2% Alkaloids	1 Kg.	1.	Ipecacuanha (Ipecac) Roots (Dry Roots) containing minimum 1.10% Alkaloids	1.10 kg
RA concerned may take further necessary action as per above decision of NC.				

28	Case No.:8/44/82-ALC4/2010	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved
	HQ File :01/82/050/01507/AM11/	RLA File :03/94/040/00811/AM11/	Lic.No/Date:0310612024 20.01.2011	
	Decision :Withdrawn as the case has already been approved by NC in 24/82 meeting held on 13.09.2011.			

29	Case No.:39/44/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01538/AM11/	RLA File :09/24/040/00415/AM10/	Lic.No/Date:0910045227 25.01.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

30	Case No.:40/44/82-ALC4/2010	Party Name:PERKIN LABORATORIES	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01539/AM11/	RLA File :09/24/040/00459/AM10/	Lic.No/Date:0910045228 25.01.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

31	Case No.:43/3/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00043/AM12/	RLA File :09/24/040/00452/AM11/	Lic.No/Date:0910045290 28.01.2011	Defer Date:25.10.2011
	Decision : Committee considered case as per agenda and observed that the firm has already been given two opportunity of personal hearing, but no representative of the firm appeared before the Committee. It was, therefore, decided to give one more opportunity of personal hearing to the firm on			

25.10.2011. The firm may be asked to bring along production and consumption data certified by Central excise Authority for the export product Ezetimibe. Accordingly, case was deferred for 25.10.2011.

32

Case No.:7/51/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved	
HQ File :01/82/050/01724/AM11/	RLA File :03/95/040/00869/AM11/	Lic.No/Date:0310614766 08.02.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/128/2009-PI-III dated 15.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefdinir	1 Kg.	1	DIMETHYL ANILINE	0.950 kg
		2	DIMETHYL FORMAMIDE	0.61 kg
		3	ETHYL ACETATE	2.93 kg
		4	FORMALDEHYDE	2.74 kg
		5	7-PHENYLACETAMIDO-3-CHLOROMETHYL CEPHALOSPORANIC ACID P- METHOXYBENZYL ESTER (GCLE)	2.44 kg
		6	METHANOL	4.60 kg
		7	METHYLENE CHLORIDE	20.17 kg
		8	PHOSPHOROUS PENTACHLORIDE (PCL5)	1.35 kg
		9	TRIPHENYL PHOSPHINE	2.389 kg
		10	ACETONITRILE	0.69 kg
		11	ACTIVATED CARBON	0.100 kg
		12	CAUSTIC SODA	0.5749 kg
		13	CYCLOHEXANE	0.00479 kg
		14	ETYLENEDIAMINE TETRA ACETIC ACID DISODIUM SALT (E.D.T.A. DISODIUM)	0.003 kg
		15	METHYL ETHYL KETONE	2.92 kg
		16	PYRIDINE	0.37 kg
		17	TOLUENE	4.26 kg
		18	TRI ETHYL AMINE	1.16 kg
		29	TRI FLUORO ACETIC ACID	0.050 kg
		20	ETHYL (Z)-2-(2-AMINOTHIAZOLE-4-YL)2- HYDROXYIMINO ACETATE (ATH/EHATA)	1.07 kg
RA concerned may take further necessary action as per above decision of NC.				

33	Case No.:22/3/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00022/AM12/	RLA File :03/94/040/00998/AM11/	Lic.No/Date:0310615336 10.02.2011	Defer Date:01.11.2011

Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.

34	Case No.:28/3/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00028/AM12/	RLA File :03/95/040/00900/AM11/	Lic.No/Date:0310615412 10.02.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

35	Case No.:3/52/82-ALC4/2010	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01772/AM11/	RLA File :09/24/040/00558/AM11/	Lic.No/Date:0910045891 11.03.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

36	Case No.:9/52/82-ALC4/2010	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01778/AM11/	RLA File :09/24/040/00560/AM11/	Lic.No/Date:0910045929 15.03.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

37

Case No.:8/2/82-ALC4/2011	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved	
HQ File :01/82/050/01798/AM11/	RLA File :09/24/040/00254/AM11/	Lic.No/Date:0910045963 18.03.2011		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 14/82 meeting held on 06.07.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Losartan Potassium (OR) Losartan Potassium USP	1 Kg.	1.	Methanol	0.51 kg
		2.	Toluene	0.59 kg
		3.	1,3-Dibromo-5,5-Dimethyl Hydantoin	0.205 kg
		4.	2(n-Butyl)-4-Chloro-5-Formyl Imidazole	0.50 kg
		5.	2-Cyano-4-Methyl Biphenyl	0.68 kg
		6.	Chloroform	1.20 kg
		7.	Sodium Borohydride	0.048 kg
		8.	Tri Ethyl Amine	0.196 kg
RA concerned may take further necessary action as per above decision of NC.				

38	Case No.:11/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01801/AM11/	RLA File :09/24/040/00588/AM11/	Lic.No/Date:0910046079 25.03.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

39	Case No.:12/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01802/AM11/	RLA File :09/24/040/00589/AM11/	Lic.No/Date:0910046080 25.03.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

40	Case No.:13/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01803/AM11/	RLA File :09/24/040/00590/AM11/	Lic.No/Date:0910046081 25.03.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

41	Case No.:14/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/01804/AM11/	RLA File :09/24/040/00591/AM11/	Lic.No/Date:0910046082 25.03.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

42	Case No.:11/7/82-ALC4/2011	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00177/AM12/	RLA File :04/24/040/00356/AM11/	Lic.No/Date:0410123134 31.03.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

43	Case No.:18/4/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00069/AM12/	RLA File :05/23/040/00380/AM11/	Lic.No/Date:0510287716 07.04.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of C&PC.			

44	Case No.:19/4/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
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HQ File :01/82/050/00070/AM12/	RLA File :05/23/040/00381/AM11/	Lic.No/Date:0510287719 07.04.2011	Defer Date:01.11.2011
Decision : Committee decided to defer case for 01.11.2011 for comments of Department of C&PC.			

45	Case No.:4/5/82-ALC4/2011	Party Name:HERBOCHEM	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved									
	HQ File :01/82/050/00106/AM12/	RLA File :09/24/040/00576/AM11/	Lic.No/Date:0910046396 15.04.2011										
	Decision : : Committee considered case as per agenda and in light of written comments forwarded by DC(MSME) vide their U.O. No.23(4)/Chem/2010 dated 04.10.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Extract Ipecacuanha (Ipecac Conc.having 2% Alkaloids</td><td>1 Kg.</td><td>1.</td><td>Ipecacuanha (Ipecac) Roots (Dry Roots) containing minimum 1.10% Alkaloids</td><td>1.10 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Extract Ipecacuanha (Ipecac Conc.having 2% Alkaloids	1 Kg.	1.	Ipecacuanha (Ipecac) Roots (Dry Roots) containing minimum 1.10% Alkaloids
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Extract Ipecacuanha (Ipecac Conc.having 2% Alkaloids	1 Kg.	1.	Ipecacuanha (Ipecac) Roots (Dry Roots) containing minimum 1.10% Alkaloids	1.10 kg									
RA concerned may take further necessary action as per above decision of NC.													

46	Case No.:15/15/82-ALC4/2011	Party Name:ANUH PHARMA LTD.	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00455/AM12/	RLA File :03/94/040/01081/AM11/	Lic.No/Date:0310627282 19.04.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

47	Case No.:26/10/82-ALC4/2011	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00285/AM12/	RLA File :08/24/040/00025/AM12/	Lic.No/Date:0810098807 29.04.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

48	Case No.:4/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00204/AM12/	RLA File :09/24/040/00606/AM11/	Lic.No/Date:0910046587 02.05.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

49	Case No.:6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590	Defer

			02.05.2011	Date:01.11.2011												
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.															
50	Case No.:28/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred												
	HQ File :01/82/050/00194/AM12/	RLA File :03/94/040/01026/AM11/	Lic.No/Date:0310629152 03.05.2011	Defer Date:01.11.2011												
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.															
51	Case No.:29/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred												
	HQ File :01/82/050/00195/AM12/	RLA File :03/94/040/01027/AM11/	Lic.No/Date:0310629153 03.05.2011	Defer Date:01.11.2011												
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.															
52	Case No.:13/12/82-ALC4/2011	Party Name:UCB INDIA PVT. LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved												
	HQ File :01/82/050/00346/AM12/	RLA File :03/95/040/00091/AM12/	Lic.No/Date:0310629593 05.05.2011													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/103/2011/Ch.II dated 23.09.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-															
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">2-(2-Chloro Ethoxy) Acetamide (CEA AMIDE)</td><td rowspan="2">1 Kg.</td><td>1.</td><td>2-(2-Chloro Ethoxy) Ethanol</td><td>1.100 kg</td></tr> <tr> <td>2.</td><td>Potassium Permanganate</td><td>1.743 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-(2-Chloro Ethoxy) Acetamide (CEA AMIDE)	1 Kg.	1.	2-(2-Chloro Ethoxy) Ethanol	1.100 kg	2.	Potassium Permanganate
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
2-(2-Chloro Ethoxy) Acetamide (CEA AMIDE)	1 Kg.	1.	2-(2-Chloro Ethoxy) Ethanol	1.100 kg												
		2.	Potassium Permanganate	1.743 kg												
	RA concerned may take further necessary action as per above decision of NC.															
53	Case No.:2/15/82-ALC4/2011	Party Name:ACHARYA CHEMICALS	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred												
	HQ File :01/82/050/00442/AM12/	RLA File :03/94/040/00130/AM12/	Lic.No/Date:0310633824 31.05.2011	Defer Date:01.11.2011												
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of C&PC..															
54	Case No.:5/15/82-ALC4/2011	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred												
	HQ File :01/82/050/00445/AM12/	RLA File :03/94/040/00139/AM12/	Lic.No/Date:0310634097 01.06.2011	Defer Date:01.11.2011												

Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.

55	Case No.:21/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00535/AM12/	RLA File :09/24/040/00138/AM12/	Lic.No/Date:0910047112 14.06.2011	Defer Date:01.11.2011
	Decision :Committee decided to call the firm alongwith production and consumption data certified by Central Excise Authority on 01.11.2011. Accordingly, case was deferred for 01.11.2011.			

56	Case No.:16/27/82-ALC4/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00766/AM12/	RLA File :03/94/040/00198/AM12/	Lic.No/Date:0310643626 21.07.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of C&PC.			

57

Case No.:13/27/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved	
HQ File :01/82/050/00763/AM12/	RLA File :03/94/040/00394/AM12/	Lic.No/Date:0310646393 04.08.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/192/2006/PI-III dated 24.04.2007 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Clopidogrel Bisulphate USP (Form-I)	1 Kg.	1.	L+Tartaric Acid	0.70 kg
		2.	Thiophene 2-Ethanol	1.00 kg
		3.	Para Toluene Sulphonyl Chloride	1.08 kg
		4.	DL-2-Chloro Phenyl Glycine	1.05 kg
RA concerned may take further necessary action as per above decision of NC.				

58	Case No.:14/27/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00764/AM12/	RLA File :03/94/040/00395/AM12/	Lic.No/Date:0310646407 04.08.2011	Defer Date:01.11.2011
	Decision :Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

59	Case No.:7/27/82-ALC4/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved
	HQ File :01/82/050/00757/AM12/	RLA File :03/94/040/00376/AM12/	Lic.No/Date:0310646791	

05.08.2011

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/64/2011-Ch.II dated 04.10.2011 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Chemical-Polymer Additives- N,N,Dialkylamino- Diphenylmethane/4,4- Bis(Sec- Butylamino)Diphenylmethane Trade Name: UOP No.225/Unilink 4200	1 Kg.	1.	4,4-Methylenedianiline/MDA	0.642 kg
		2.	Methyl Ethyl Ketone/MEK	0.700 kg
		3.	Catalyst-3% Platinum on Carbon Power (Dry Basis)	0.00025 kg

RA concerned may take further necessary action as per above decision of NC.

60	Case No.:9/26/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00692/AM12/	RLA File :03/94/040/00409/AM12/	Lic.No/Date:0310647117 09.08.2011	Defer Date:01.11.2011
	Decision :Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 01.11.2011.			

61	Case No.:5/27/82-ALC4/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00755/AM12/	RLA File :03/94/040/00288/AM12/	Lic.No/Date:0310647411 09.08.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of C&PC.			

62	Case No.:15/27/82-ALC4/2011	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved
	HQ File :01/82/050/00765/AM12/	RLA File :03/94/040/00404/AM12/	Lic.No/Date:0310647662 10.08.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 09.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Trisodium NTA (Nitrilo Tri Acetic Acid, Trisodium Salt) Assay-99% ($\pm 1\%$)	1 KG.	1.	NTA Acid (Nitrilo Tri Acetic Acid) Assay-99% ($\pm 1\%$)	0.750 kg

RA concerned may take further necessary action as per above decision of NC.

63	Case No.:12/27/82-ALC4/2011		Party Name:INDO AMINES LIMITED		Meet No/Date:27/82-ALC4/2011 04.10.2011		Status:Case Approved	
	HQ File :01/82/050/00762/AM12/		RLA File :03/94/040/00387/AM12/		Lic.No/Date:0310648454 12.08.2011			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/81/2010- Ch.II dated 01.10.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export Product		Export Qty.	Sl.No.	Import items	Qty. allowed		
	1-Methyl Cyclohexene		1 KG.	1.	Ortho Cresol	1.259 kg		
	RA concerned may take further necessary action as per above decision of NC.							

64

Case No.:4/27/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved	
HQ File :01/82/050/00754/AM12/	RLA File :03/94/040/00396/AM12/	Lic.No/Date:0310648926 17.08.2011		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/301/2009-PI (Norms) dated 13.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower on repeat basis:-				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Glimepiride	1 Kg.	1.	4-(2-3 Ethyl-4-Methyl-2-Oxo-3-Pyrroline-1-Carboxamido Ethyl Phenyl Sulfonamide)	0.80 kg
		2.	Trans-4-Methyl Cyclohexyl Iso Cyanate	0.39 kg
		3.	Acetone	2.50 kg
		4.	Methanol	2.50 kg
RA concerned may take further necessary action as per above decision of NC.				

65	Case No.:8/27/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00758/AM12/	RLA File :03/94/040/00397/AM12/	Lic.No/Date:0310648930 17.08.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			

66	Case No.:1/27/82-ALC4/2011	Party Name:ALKALOIDS CORPORATION	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved
	HQ File :01/82/050/00751/AM12/	RLA File :02/24/040/00082/AM12/	Lic.No/Date:0210164431 22.08.2011	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 23/82 meeting held on 06.09.2011 and in consultation with			

technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Noscapine BP/Noscapine Hcl BP	1 kg	1.	Noscapine Crude 95%	1.05 kg

RA concerned may take further necessary action as per above decision of NC.

67

Case No.:2/27/82-ALC4/2011	Party Name:ALKALOIDS CORPORATION	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved	
HQ File :01/82/050/00752/AM12/	RLA File :02/24/040/00090/AM12/	Lic.No/Date:0210164425 22.08.2011	:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 47/82 meeting held on 22.02.2011 and in consultation with technical authority present in meeting decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Quantity	Sl.No.	Import items	Qty. allowed
Noscapine BP/Noscapine Hcl BP	0.091 kg	1	1 X Papaverine crude containing Noscapine not more than 10% and crude Papaverine not more than 27%	1kg
Papaverine Hcl BP	0.25 kg			
The imported Papaverine crude shall not contain any narcotic material like opium, Morphine, Codeine, Thevaine or any other alkaloids.				
RA concerned may take further necessary action as per above decision of Norms Committee.				

68	Case No.:11/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of C&PC.			

69	Case No.:3/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00753/AM12/	RLA File :03/94/040/00466/AM12/	Lic.No/Date:0310650270 25.08.2011	Defer Date:01.11.2011
	Decision :Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 01.11.2011.			

			Meet No/Date:27/82-ALC4/2011	
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70	Case No.:9/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	04.10.2011	Status:Case
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Deferred Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of C&PC.			

71	Case No.:10/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00760/AM12/	RLA File :03/94/040/00480/AM12/	Lic.No/Date:0310650724 26.08.2011	Defer Date:01.11.2011
	Decision : Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 01.11.2011.			

72	Case No.:6/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00756/AM12/	RLA File :03/94/040/00489/AM12/	Lic.No/Date:0310651351 02.09.2011	Defer Date:01.11.2011
	Decision : Committee decided to remind Ministry of Environment and Forests for their NOC/comments. Accordingly, case was deferred for 01.11.2011.			

73	Case No.:20/27/82-ALC4/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00770/AM12/	RLA File :03/95/040/00445/AM12/	Lic.No/Date:0310651571 05.09.2011	Defer Date:01.11.2011
	Decision :Committee considered case as per agenda and observed that Department of C&PC vide their letter No.14010/95/2011-Ch.II dated 09.09.2011 have called for the following information from the firm:- 1. Brief manufacturing process and material balance. 2. Balanced Chemical reaction showing all the reactants, product and by-product with their molecular formula and molecular weight. 3. Stagewise % yield on molecular weight basis in respect of each reactant alongwith justification supported with Authentic/printed literature. 4. Production of export item for the past two years (upto July, 2011) and corresponding consumption of each import duly certified by C.A. 5. Photocopy of norms approved by Norms Committee, DGFT in recent past for same export item. It was, therefore, decided to remind the firm to furnish the above information/documents. Accordingly, case was deferred for 01.11.2011.			

74	Case No.:17/27/82-ALC4/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Approved
	HQ File :01/82/050/00767/AM12/	RLA File :03/95/040/00412/AM12/	Lic.No/Date:0310654753 20.09.2011	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC Petrochemicals Division vide their O.M. No.46011/91/2008-PC-II dated 01.08.2011 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
	Acrylonitrile	1 MT	1.	Naphtha	1.2808 MT
			2.	Ammonia	0.5200 MT
RA concerned may take further necessary action as per above decision of NC.					

75	Case No.:18/27/82-ALC4/2011	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00768/AM12/	RLA File :03/94/040/01036/AM11/	Lic.No/Date:0310654841 20.09.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of C&PC.			

76	Case No.:19/27/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:27/82-ALC4/2011 04.10.2011	Status:Case Deferred
	HQ File :01/82/050/00769/AM12/	RLA File :03/95/040/00407/AM12/	Lic.No/Date:0310654860 20.09.2011	Defer Date:01.11.2011
	Decision : Committee decided to defer case for 01.11.2011 for comments of Department of Pharmaceuticals.			